## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.244/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

> Adoption of Transmission Charges with respect to the Transmission System being established by the Kudankulam ISTS Transmission Limited (a 100% wholly owned subsidiary of Power

Grid Corporation of India Limited).

Petitioner : Kudankulam ISTS Transmission Limited (KITL)

: Central Transmission Utility of India Limited and Ors. Respondents

## Petition No. 245/TL/2025

: Petition under Section 14 & 15 of the Electricity Act, 2003 read Subject

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam ISTS Transmission

Limited.

Petitioner : Kudankulam ISTS Transmission Limited (KITL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : 18.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rohit Jain, KITL

Ms. HK Madhulika Murthy, PFCCL Shri Akshayvat Kislay, CTUIL

## Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed for the adoption of transmission charges for the Inter-State "Transmission System under ISTS for evacuation of power from the Kudankulam Unit-3 and 4 (2x1000 MW)" ("the Project") discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the Project. The representative also added that there has been a certain delay in filing the present applications due to non-reflecting of the filing fee in the e-filing portal, which may be condoned by the Commission.

Considering the submissions made by the representative of the Petitioner, the Commission directed as under:

- a) Admit and issue notice to the Respondents;
- b) The Respondents are to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.
- c) CTUIL to file on an affidavit within two weeks the following information:
  - (i) The details of the SCOD of units 3 and 4 of the KNPP.
  - (ii) Whether the scheme is being implemented as ATS or a common system and the justification in this regard.
  - (iii) Details of the Inter-Connecting Upstream and Downstream Transmission System:

S.No.	Particulars	Details of the Transmissi on system	STU /ISTS	Impleme nting Agency	Implementation mode (RTM/TBCB)	Commissioni ng Schedule/ Status
1	Upstream Transmission system					
2	Downstream Transmission system					

3. The matters will be listed for the hearing on 24.4.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)